

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CA(CAA) No. 15/Chd/Hry/2024
(1st Motion)

IN THE MATTER OF:

Kapo Footwears Pvt. Ltd.

... Transferor Company

And

Aditi Footstep Pvt. Ltd.

... Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 12.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Kartikeya Goel, Advocate

ORDER

In compliance of the order dated 19.04.2024, document has been filed vide Diary No.01109/1 dated 13.06.2024. The same is taken on record. However, from the perusal of this reconciliation report qua transferring company i.e. Kapu Footwears Private Limited, the creditors as per the balance-sheet are not matching with the list of secured creditors. He is directed to do needful within one week. Let the matter be listed on 19.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)